

SHRI BHUPESH GUPTA: I am not a police constable even for a change. I want, Sir, to know then as to why the hon. Minister says that the man was trying to obstruct the passage of that alleged pick-pocket, when no such evidence was before him, except perhaps the statement by the guilty policeman.

SHRI GOVIND BALLABH PANT: Sir, there is no question of any statement, nor was the man arrested. There was a queue there waiting for the bus. This man was loitering among the people in the queue. He had suspicions that that man was a pick-pocket.

MR. CHAIRMAN: Next question.

*214. [The questioner (Shri Dahyabhai V. Patel) was absent. For answer, vide cols. 955-56 infra.]

LOK SAHAYAK SENNA CAMP ORGANISED AT VILLAGE NIMETA IN BARODA DISTRICT

*215. **SHRI MAGANBHAI S. PATEL:** Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a Lok Sahayak Sena Camp was organised at village Nimeta in the District of Baroda in the months of August-September, 1960;

(b) if so, what was the extent of expenditure incurred by Government in holding and organising this Camp;

(c) how many trainees were enrolled in the beginning in the Camp;

(d) whether it is a fact that a large number of trainees left the Camp within a short time of starting of the Camp; and

(e) whether it is a fact that the trainees were dissatisfied with the management of the Camp?

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMIAH):

(a) Yes, Sir.

(b) An expenditure of approximately Rs. 23,300 was incurred by Government on this camp.

(c) 525.

(d) 117 trainees left the camp on different dates before completion of the normal 30 days' training.

(e) No complaint has been received about the management of the camp.

SHRI MAGANBHAI S. PATEL: May I know, Sir, whether it is a fact that the cook there was brought from Meerut, although they were available locally, and most of the trainees were dissatisfied with the quality of food?

SHRI K. RAGHURAMIAH: Sir, I haven't got the information as to where the cook came from, but I might submit that tenders were invited and the lowest tender for the camp canteen was accepted, and the same contractor had previously also been given contracts for four other camps organised by this team.

DISTRIBUTION OF HIGH SPEED DIESEL OIL RECEIVED FROM RUSSIA THROUGH CO-OPERATIVE SOCIETIES IN MAHARASHTRA

*216. **SHRI P. N. RAJABHOJ:** Will the Minister of STEEL, MINES AND FUEL be pleased to state:

(a) whether it is a fact that the Government of Maharashtra have decided to distribute the High Speed Diesel Oil received from Russia only through co-operative societies;

(b) if so, whether it is a fact that priorities have also been decided in respect of certain co-operative societies; and

(c) if the answer to parts (a) and (b) above be in the affirmative, whether it is done at the instance of the Central Government?

THE MINISTER OF MINES AND OIL (SHRI K. D. MALAVIYA): (a) to (c). Government of Maharashtra have expressed their desire to encourage distribution of High Speed Diesel Oil

from Russia through co-operative societies wherever possible. Arrangements remain to be finalised.

Although it is desirable to encourage co-operatives in all spheres, no advice has been given by the Central Government to the State of Maharashtra, and for that matter to any other State, to distribute Russian oil only through co-operatives.

श्री पा० ना० राजभोज : क्या मंत्री महोदय जी कृपा करके बता सकते हैं कि रशिया से कितना तेल आया है ?

श्री के० डी० मालवीय : अभी तो सोवियत रशिया से करीब २२ हजार टन हाई स्पीड डीजल व मिट्टी तेल आया है ।

श्री पा० ना० राजभोज : क्या आप कृपा करके बता सकते हैं कि इसके वितरण के लिये कोई कोऑपरेटिव सोसाइटी स्थापित की जायगी या नहीं ?

श्री के० डी० मालवीय : यह काम तो इण्डियन ऑइल कंपनी का है और मैंने उनसे जांचपड़ताल की थी । जो एक छोटा सा दो बावय का तार आया है उसको मैं पढ़ कर सुना देता हूँ :

“Maharashtra Government keen on taking over the entire distribution of diesel and kerosene through their co-operative organisations but no decision made yet.”

चूँकि यह काम इंडियन ऑइल कंपनी का है इसलिये वे ही कर सकते हैं । वैसे हमारी पालिसी यही है कि कोऑपरेटिव को तरजीह दी जाय ।

SHRI BHUPESH GUPTA: May I know whether the hon. Minister is aware that in anticipation of such an agreement for the distribution of Soviet oil, the Government of Kerala entered into an agreement with the Stanvac in order to escape this kind of agreement and allow the Stanvac to distribute this oil there?

SHRI K. D. MALAVIYA: I did not say, Sir, that any State Government had entered into any agreement with the existing oil distributing company in anticipation of anything, but in due course some of the State Governments might have entered into an agreement without knowing or perhaps without having gone into the whole matter carefully; they might have entered into an agreement.

SHRI BHUPESH GUPTA: Do I understand then, Sir, that in respect of such an agreement, when it is arrived at between the Government of a State and a foreign oil concern, the Government of India is not consulted, and the Kerala Government did not consult the Government of India before entering into this agreement?

SHRI K. D. MALAVIYA: There is no question of any State Government entering into any contract with the foreigners. The existing oil distributing companies are organised here, in this country, and they are quite entitled to make any arrangement for the distribution of petroleum products in their own State.

SHRI JASWANT SINGH: The reply of the hon. Minister to the original question was not clear to me. So, I would like to know whether any condition had been imposed or it was the wish of the Government of India that this oil should be distributed through co-operatives.

SHRI K. D. MALAVIYA: Sir, the company has nothing to do with the pattern of distribution. It is our own policy that we should encourage the distribution of oil products through co-operative organisations.

SHRI JOSEPH MATHEN: Is there any rule preventing any State from entering into an agreement with any agency for the distribution of oil within the State?

SHRI K. D. MALAVIYA: No, Sir.

PANDIT S. S. N. TANKHA: I would like to know whether the entire quantity of oil which has been imported is

to be given over to the State of Maharashtra or it is to be distributed among the other States also

SHRI K D MALAVIYA Sir, all that is the responsibility of the Indian Oil Company, which is a public-sector distribution company. Obviously, Sir, they will see to it that this distribution is fair from the point of view of economics

SHRI BHUPESH GUPTA The hon. Minister has just said that the policy of the Government is to promote distribution through co-operatives. May I know whether he is aware that the agreement between the State Government of Kerala and the Stanvac Oil Company—it is a foreign concern even if it functions in India—has given rise to a considerable amount of bitterness and misgivings, especially in view of the fact that the son of the Kerala Chief Minister happens to be an official of the Stanvac?

SHRI K D MALAVIYA I am not aware of anything like that, but what I said was, it is the policy of the Government to encourage distribution of petroleum products of the Indian Oil Company through co-operatives

*217 [The questioner (Shri S. C. Deb) was absent. For answer, vide cols 955-56 infra.]

CREATION OF ALL-INDIA SERVICES

*218 **SHRI JASPAT ROY KAPOOR** Will the Minister of HOME AFFAIRS be pleased to state whether Government have in view any scheme for organising more all-India Services as recommended by the States Reorganisation Commission and if so, what is that scheme?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT) The Government of India are not examining, at present, any scheme to organise any new all-India Service

SHRI JASPAT ROY KAPOOR May I know whether the Government is

aware of the fact that only recently, in October last, hon. the Vice President of India, while addressing the Indian Police Service trainees, expressed his view that in the interest of the national unity of the country and efficiency of administration it is necessary to have more all-India Services, and also whether the Government is aware of the fact that even the Prime Minister of India recently expressed similar views?

MR. CHAIRMAN You quote the Prime Minister, not the Vice-President

SHRI GOVIND BALLABH PANT If I may respectfully submit, I would endorse all that the Vice President of India and the Prime Minister have said in this connection

SHRI BHUPESH GUPTA May I know whether in view of the fact that the secretariats of the State Legislatures are not under an independent Service—they are part of the Provincial Services—the Government has considered the proposal made by Parliamentarians of Hyderabad—Mr. Kaleswar Rao and others—that an all-India Service for these secretariats of Legislatures should be created more or less following the principle that we have in the Central Parliament so that they are completely independent of the Executive?

SHRI GOVIND BALLABH PANT: This is an altogether original and novel suggestion

SHRI BHUPESH GUPTA: How is it a novel suggestion, Sir?

MR. CHAIRMAN What he says is that it is a new suggestion which you are putting up for action

(Interruptions)

SHRI BHUPESH GUPTA I want to know whether it is novel or noble

SHRI MORARJI R. DESAI Novel.

MR. CHAIRMAN It is new when it is said by others and novel when it is said by you